

ITEM NO.38

COURT NO.4

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 33685/2018

(Arising out of impugned final judgment and order dated 12-04-2018 in CRLA No. 214/1982 12-04-2018 in CRLA No. 244/1982 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

ZUBER AHMAD

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.136060/2018-CONDONATION OF DELAY IN FILING and IA No.136065/2018-EXEMPTION FROM FILING O.T. and IA No.136069/2018-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS)

Date : 01-10-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. SIKRI

HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Petitioner(s) Ms. Vanshaja Shukla, AOR
Mr. Rishab Murtaza, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

The Special Leave Petition arising out of Criminal Appeal No. 214 of 1982 is dismissed.

The Special Leave Petition qua Petitioner Nos. 1 to 3 arising out of Criminal Appeal No. 244 of 1982 is dismissed.

Issue notice qua petitioner No. 4, namely, Muttan, in the Special Leave Petition arising out of Criminal Appeal No. 244 of 1982 since it is contended that on the date of the incidence the

petitioner No. 4 was minor and juvenile.

It is directed that the concerned District and Sessions Judge, Sultanpur, U.P. shall conduct an inquiry with regard to the aforesaid aspect, namely, whether he was a juvenile on the date of the incidence and submit his report.

List the matter after three months.

(SUSHIL KUMAR RAKHEJA)
AR-CUM-PS

(RAJINDER KAUR)
BRANCH OFFICER